

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of corporate debtor VISA DRUGS & PHARMACEUTICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 07/07/2008
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U85100WB2008PTC127222
5.	Address of the registered office and principal office (if any) of corporate debtor Address of Corporate Debtor as per website of Ministry of Corporate Affairs-ROOM NO. A-402/8, BAGREE MARKET 71, BIPLABI RASHBEHARI BASU KOLKATA Kolkata WB 700001 IN Address of Corporate Debtor as per order of the Hon'ble NCLT-1,A.J.C Bose Road,3rd Floor,B-Wing, Kolkata 700020,West Bengal.
6.	Insolvency commencement date in respect of corporate debtor 05.12.2019
7.	Estimated date of closure of insolvency resolution process 180 days from the date of Insolvency commencement date which is 02/06/2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Uday Narayan Mitra Registration No.: IBBI/IPA-001/IP-P00793/2017-2018/11360
9.	Address and e-mail of the interim resolution professional, as registered with the Board Uday Narayan Mitra 72/1, Dawnagazi Road, Bally,Kolkata,West Bengal- 711201 udaynarayanmitra@yahoo.co.uk / cirp.visadrugs@gmail.com Mobile. 94335-37994/8240850244
10.	Address and e-mail to be used for correspondence with the interim resolution professional Correspondence Address: 72/1, Dawnagazi Road, Bally,Kolkata, West Bengal,711201 udaynarayanmitra@yahoo.co.uk / cirp.visadrugs@gmail.com Mobile. 94335-37994/8240850244
11.	Last date for submission of claims 19.12.2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link https://ibbi.gov.in/downloadform.html Physical Address:NA



FOR THE ATTENTION OF THE CREDITORS OF VISA DRUGS & PHARMACEUTICALS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VISA PHARMACEUTICALS PRIVATE LIMITED on [05/12/2019].

The creditors of VISA DRUGS & PHARMACEUTICALS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before [19/12/2019] to the interim resolution professional at the address mentioned against entry No. 10.

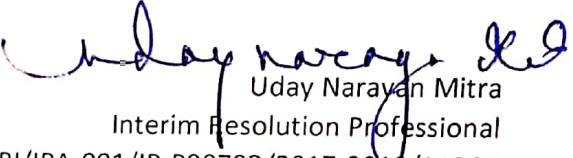
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 09/12/2019

Place: KOLKATA


Uday Narayan Mitra
Interim Resolution Professional
IBBI/IPA-001/IP-P00793/2017-2018/11360

